

2. O.A. No. 060/00587/14

Anita Yadav Vs. U.O.I. & Others

21.07.2014

Present: Mr. Sat Narain Yadav, counsel for the applicant

1. After arguing for some time, learned counsel for the applicant states that the applicant may be permitted to withdraw the O.A., with liberty to file it afresh with better particulars.
2. Accordingly, the O.A. is disposed of as withdrawn, with liberty aforementioned.

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(UDAY KUMAR VARMA)
MEMBER (A)

S
(SANJEEV KAUSHIK)
MEMBER (J)

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